

ITEM NO.8 + 17 Court 3 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3/2021

STRESSED ASSETS STABILIZATION FUND (SASF)

Appellant(s)

VERSUS

V. PADMAKUMAR & ANR.

Respondent(s)

(FOR ADMISSION and IA No.215/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

with

Civil Appeal No(s). 323/2021

(FOR ADMISSION and I.R. and IA No.16382/2021-STAY APPLICATION)

Date : 10-02-2021 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE B.R. GAVAI

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parties

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Mr. Sanjeev Kumar, Adv.
Mr. Abhishek Kisku, Adv.
Mr. Anshul Sehgal, Adv.
Mr. Faisal Sherwani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No. 3 OF 2021 [Item No. 8]

Issue notice.

Tag with Civil Appeal No. 3741 of 2020.

Civil Appeal No. 323 OF 2021 [Item No. 17]

Issue notice.

Tag with Civil Appeal No. 3741 of 2020.

In the meantime, there shall be stay of the proceedings before
the NCLAT.

(JAYANT KUMAR ARORA)
COURT MASTER

(NISHA TRIPATHI)
BRANCH OFFICER